

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**Item No.302**  
IA-3385/2020  
In  
IB-432(ND)/2019

**IN THE MATTER OF:**

Mr. Arun Kumar Sinha

**Vs.**

M/s. Three C Homes Pvt. Ltd.

**.... APPLICANT/PETITIONER**

**.... RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 22.02.2023**

**CORAM:**

**SHRI PRAVEEN GUPTA, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Gopal Jain, Senior Advocate, Abir Roy and Vivek Pandey, Advocate, for the Resolution Applicant in IA-3385/2020

For the RP : Mr. Rishabh Jain, Advocate for RP, Mr. Gaurav Katiyar, RP in person

For the YEIDA : Mr. Amar Gupta, Advocate, Mr. Kamaljeet Singh and Mr. Pranav Tanwar, For Yamuna Expressway Industrial Development Authority, Respondent

**ORDER**

**IA-3385/2020:-**

There is an additional affidavit filed on behalf of Resolution Professional vide affidavit dated 13.02.2023. Ld. Sr. Counsel representing the Successful Resolution Applicant seeks a short accommodation to respond to the said affidavit. Let the needful be done within a period of two weeks. The reply on behalf of Yamuna Expressway Industrial Development Authority (YEIDA) has already been filed.

List the matter for further consideration on **22.03.2023**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(PRAVEEN GUPTA)**  
**MEMBER (JUDICIAL)**